New Mangalore Port Trust

Procedure at Committee Meetings

Regulations, 1980

(As on 30.11.2007)
G.S.R. 166 (E) :- In exercise of the powers conferred by section 126, read with sub-section (2) of section 17 and section 123, of the Major Port Trusts Act, 1963 (38 of 1963), the Central Government hereby makes the first regulations, namely:-

1. Short title and commencement: -
   (1) These regulations may be called the New Mangalore Port Trust (Procedure at Committee Meetings) Regulations, 1980.
   (2.) They shall come into force on the first day of April, 1980.

2. Definitions:- (1) In these regulations, unless the context otherwise requires:
   (a) “Act” means the Major Port Trusts Act, 1963 (38 of 1963 );
   (b) “Committees” means a Committee constituted under sub section (1) of section 17 of the Act.

3. Meetings of a Committee:- The meeting of a Committee shall be held in the premises of the Port of New Mangalore, Panambur, during office hours, on such dates as may from time to time be determined by the President of a Committee.

4. Circulation of Agenda Papers:- The papers connected with the agenda for any meeting of a Committee, other than a special meeting thereof, shall be circulated to the members at least three days before the date of the meeting, and in the case of a special meeting such papers shall be circulated at least one day before the date of the meeting.

5. Quorum for transaction of business by a Committee:- To constitute meeting of a Committee the quorum shall be two third of the total numbers of the Committee.

6. President of a Committee:- The President of a Committee shall be a member of the Committee appointed as such by the Board.

7. President at Meetings:- The President of the Committee shall preside over the meetings of the Committee, and in his absence the members present may choose one from among themselves to preside at such meetings.
8. Discussion on items not included in the agenda: The person presiding at a meeting of a Committee may, at his discretion, include discussion at the meeting (including a special meeting) any item not already included in the agenda, if, in his opinion it is of such importance and urgency that it cannot be withheld for consideration at any subsequent meeting of the Committee.

9. Decisions at a meeting of a Committee Meeting: All decisions at a meeting of a Committee shall be taken by a majority of the votes of the members present and voting and; in case of an equal number of votes for and against the proposal voted upon, the person presiding at the meeting shall have a second or casting vote.

10. Poll: If a poll is demanded by any member of a Committee, the names of the members voting and the nature of their votes shall be recorded by the person presiding at the meeting.

11. Minutes of the proceedings of a meeting: (1) The minutes of each meeting of a Committee shall be recorded and shall be signed as soon as may be, after the close of the meeting, by the person presiding at the meeting.

   (2) The names of the members of the meeting present at each such meeting shall be recorded in the minutes.

   (3) The minutes of every such meeting shall be placed before the Board in its next meeting.

12. Adjournment of meeting: The person presiding at a meeting of a Committee may, with the consent of the members present in the meeting, adjourn it to a later date, which date shall either be announced at the meeting in which case intimation shall be sent to the members absent at the meeting immediately, or communicated to all the members at least three days before such date.

13. Calling of special meetings: The Chairman of the Board may, on his own motion and shall, upon a written request made by not less than two members of a Committee, call a special meeting of a Committee.

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